

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 87198 of 2019

(Arising out of Order-in-Appeal No. GOA-EXCUS-000-APP-004-2019-20 dated 30.04.2019 passed by Commissioner (Appeals), GOA)

Harp Resorts Pvt. Ltd.
Sernabatim Beach Road Colva,
Salcete, Goa,
Maharashtra – 403 709.

.....Appellant

VERSUS

Commissioner of CGST, Goa
4th Floor GST Bhavan EDC Complex,
Plot No. 6 Patto,
Goa – 403 001.

.....Respondent

Appearance:

None for the Appellant

Shri Dilip Shinde, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85858/2021

Date of Hearing: 15.03.2021

Date of Decision: 15.03.2021

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

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